LOK SABHA

Saturday, July 22, 1967/Asadha 31, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR SPEAKER in the Chair]

RE QUESTION OF PRIVILEGE

श्री मधु लिमये (मुंगेर) अध्यक्ष महोदय, आज कदम्बन अवर नही है, विशेषाधिकार आना चाहिए ।

श्री कंवरलाल गुप्त (दिल्ली सदर) . अध्यक्ष महोदय, मेरा एक क्वाइट आफ आर्डर है—

श्री मधु लिमये मैं ने एक नोटिस दिया है। मुझे आप सुन लीजिए आज कदम्बन अवर नही है इसलिए प्रिविलेज का जो मैं ने नोटिस दिया है, उसकी चर्चा पहले होनी चाहिये

Shri Kanwar Lal Gupta: On a point of order

Mr. Speaker: How can a point of order be raised now There is nothing before the House yet There is no point of order This is why some Members feel that only those who shout get a chance I think they are justified in saying that

श्री मधु लिमये इसी के बारे में आप का ध्यान मैं नियमों की तरफ दिलाना चाहता हूं ।

Mr. Speaker: No, no He cannot bring it like that I have got that notice There are 40 other notices Does that mean that all of them can get up and raise those matters just now?

श्री मधु लिमये आप सुन तो लें ।

Mr. Speaker: Please sit down

श्री कंवर लाल गुप्त मैंने भी . (इंटरप्टस)

श्री रामसेवक यादव (बाराबंकी) अध्यक्ष महोदय, ध्यानाकर्षण का... (इंटरप्टस)

Mr. Speaker Just now I was seeing all those calling attention notices, privilege notices, adjournment motions There are about 30-40 of them I dispose of some of them, then I send some to the Minister, I must hear the version of the other side also Immediately I receive something, I cannot place it before the House and ask the Member concerned to make a speech There must be some method

श्री मधु लिमये इसी के बारे में आप का ध्यान नियमों की तरफ दिलाना चाहता हूं ।

Mr. Speaker: That is not before the House at all I have not allowed it How can it arise now?

श्री मधु लिमये कौन सा स्वीकार नहीं किया है ? आप ने कहा है मैं ने अभी कोई फैसला नही किया है ।

Mr. Speaker: I have not disallowed it either He is referring to his notice regarding a discrepancy between the statement made by the Home Minister and the Governor's statement

श्री मधु लिमये मैं प्रिविलेज की बात कर रहा हूं ।

Mr. Speaker: I will consider it I will have to get the other side's version Then I will discuss it with him and then place it before the House.

श्री मधु लिमये : आप मुझ सुन ले, मैं आप का जो भी निर्णय होगा उस को मानूंगा। ऐसी बात नहीं है कि मैं आप के निर्णय को नहीं मानूंगा ।

Mr. Speaker: He cannot raise a question like this.

श्री मधु लिमये : बात सुन लीजिये ।

श्री शिव नारायण (बस्ती) : इन को निकाल दीजिए । ये सदन की गाडी चलने नहीं दे रहे है ।

श्री मधु लिमये निकालने की क्या बात है, प्वाइंट आफ आर्डर उठा रहा हू ।

Mr. Speaker: No, I am not prepared to hear him It is not proper to bring it up like this. Only two minutes ago, I had seen it. I am not prepared to hear him on that now.

श्री मधु लिमये आप का यह देखना है कि क्या प्रिमा फेसा केस है या नहीं है। उस में मंत्री से क्या बात करनी है। कल शाम हो को मैं ने नोटिस दिया था । कितना पहले देना चाहिये था इस के बारे में नियम बदलिये। प्रिवलेज मोशन एक अर्जेन्सी का प्रस्ताव होता है। कल शाम को दे दिया था ।

Mr. Speaker: It may be so. I must also get that statement and consider it

श्री मधु लिमये यहां वह सफाई दे दें। उस के बाद आप निर्णय दे दें .

श्री अटल बिहारी वाजपेयी (बलरामपुर) इस मामले में आप किस तरह आगे बढ़ना चाहते है । आप के पास ये जो मोशंज आए हैं

Mr. Speaker: I will tell him He has pointed out that there is a discrepancy between the Home Minister's statement and the Governor's statement. Naturally I will have to ask the Home Minister how he accounts for it. If the Chair is not satisfied, naturally I will place it before the House, not before that. A motion cannot be moved even before all that.

श्री मधु लिमये इस में गृह-मंत्री को सुनने की बात अभी नहीं उठती । आप को देखना है कि प्रिमा फेसी केस है या नहीं है . .

Mr. Speaker: Even then, for my own satisfaction. I have to do it.

श्री अटल बिहारी वाजपेयी आप गृह मंत्री को सुने । लेकिन रिकार्ड क्या कहता है? वह तो आप के पास है। अगर रिकार्ड यह कहता है, ऊपर से देखने से मालूम होता है कि परस्पर विरोधी वक्तव्य दिये गये है तो फिर इस मामले को आप को लेना चाहिये । आप रिकार्ड देख सकते है ।

Shri S. M. Banerjee (Kanpur): Then *prima facie* case is there.

Mr. Speaker: I will consider all the facts He has quoted the Governor's statement Naturally I must get from the Home Minister or someone else an authentic version of it.

श्री मधु लिमये मैंने नहीं कहा है कि गृह मंत्री को आप सुने नहीं । जरूर सुने लेकिन सदन में सुने । गृह मंत्री के भाषण को रपट आप के पास है । गृह मंत्री क्या करने वाले है। गवर्नर साहब का बयान और गृह मंत्री का यहां पर जो वक्तव्य है उन में क्या टकराव है, यह मैं आप को बताना चाहता हू ।

Mr. Speaker: Now Dr Ram Subhag Singh

श्री मधु लिमये अध्यक्ष महोदय, वह तैयार है सफाई देने के लिए। आप को क्या ऐतराज है ।

Shri S. M. Banerjee: Kindly allow the call attention

श्री मधु लिमये वह कहते है मैं सफाई

बूंगा । मैं अपनी बात कहूंगा, वह अपनी बात कहें ।

Mr. Speaker: If the Home Minister is ready to make a statement, I have no objection. It is not as though I am blocking him. Let not that be said.

Shri S. M. Banerjee: On item 1 I want to say something.

श्री मधु लिमये : पहले तो आप हंस रहे थे, हां कह रहे थे । अब आप क्यों चुप है । आप अपनी सफाई दें, हम अपनी बात कहेंगे ।

The Minister of Home Affairs (Shri Y. B. Chavan): The point is, it is not a question of my being prepared, because I stand by every word of what I have said. I do say that I stand by every word of what I have said What the Governor said, whether he said it, I will have to find out because we are going by the press report

श्री मधु लिमये : आप क्यो, स्पीकर साहब फाइंड आउट करेंगे । आप कैसे करेंगे, मुझे अर्ज यह करनी है कि अध्यक्ष महोदय, आप गवर्नर से पूछ लीजिये कि उन्हो ने क्या कहा था ।

Mr. Speaker: At least you admit I must find out Let us talk about it

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, आज सुबह ही प्रधान मंत्री ने यह कहा है ..

Mr. Speaker: Mr Gupta, I ask you to sit down. I am not going to allow. The House will take up discussion and voting on Demands.

Shri S. M. Banerjee: This is most unfair Dr. Ram Subhag Singh made a statement We are not allowed to say something on that. This is extraordinary.

Mr. Speaker: So many people are getting up and shouting. Everyday it has become a terrible headache now, and I am very glad the independent members pointed out yesterday that those who shout alone are getting a hearing, and I think they are partly right. Some of them cannot get up and shout, that is what they said yesterday, and there is some truth perhaps in that.

श्री मधु लिमये : गाउटिंग का क्या सवाल है? इस पर मुझे सख्त ऐतराज है। हम अपने अधिकारो के लिये नियमो के आधार पर लड रहे है । इस मे चिल्लाने का कोई सवाल नहीं है । बार बार चिल्लाने की बात की जाती है । चिल्लाने का कोई सवाल नही है । हम अपने अधिकारो के लिए लडते है । नियमो के आधार पर लडते है ।

Mr. Speaker: It may be so. They too have a right The *adhikar* also must be within the four corners of the rules, not simply getting up any time

श्री मधु लिमये : नियमो के अन्दर बोल रहा हू । प्रिभा फैसी केस के आधार पर प्रिवलेज मोशन आ सकता है ।

Shri S. M. Banerjee: First of all on item No 1 my submission is that we have not heard him at all.

Mr. Speaker: Let him read it.

11.08 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th July, 1967, will consist of:—

1. Consideration and passing of:

   (i) The Finance (No. 2) Bill, 1967.

   (ii) The Tea (Amendment) Bill, 1967.

   (iii) The Standards of Weights and Measures (Extension to Kohi-